

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
KADKOMP SYSTEMS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>KADKOMP SYSTEMS PRIVATE LIMITED</b>
2. Date of incorporation of corporate debtor	7th July, 1989
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200PN1989PTC052499
5. Address of the registered office and principal office (if any) of corporate debtor	SAI NIKETAN 101/102 SAI NIKETAN ERANDAWANA, PUNE, Maharashtra, India - 411004.
6. Insolvency commencement date in respect of corporate debtor	13th February 2025
7. Estimated date of closure of insolvency resolution process	12th August 2025 (Being 180 days from the Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	MANISHA SANJAY AGRAWAL IP No. IBBI/IPA-003/IPA-ICAI N-00241/2019-2020/12836
9. Address and e-mail of the interim resolution professional, as registered with the Board	Manisha & Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra.440001. Email id: m_taiyal@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Manisha & Associates, 188 Gandhi Nagar, Nagpur, 440010. Maharashtra. Email id: kadkomp.ip@gmail.com
11. Last date for submission of claims	28th February 2025 (being 14 days from, the date of receipt of the said order of NCLT by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KADKOMP SYSTEMS PRIVATE LIMITED** on 13th February 2025.

The creditors of **KADKOMP SYSTEMS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28th February, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 14th February 2025**

**Place: Nagpur**

**Manisha Sanjay Agrawal**

**Interim Resolution Professional In the matter of  
KADKOMP SYSTEMS PRIVATE LIMITED.**

**Registration No. IBBI/IPA- 003/IPA-ICAI-N-00241/201920/12836**